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**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT**  
**JODHPUR**

D.B. Civil Writ Petition No. 10075/2017

Suo Moto

----Petitioner

Versus

1. Union Of India Through Secretary, Ministry Of Home Affairs, Govt. Of India, New Delhi.

State Of Rajasthan, Through Chief Secretary, Govt. Of Rajasthan, Jaipur.

----Respondents



For Petitioner(s)

: Mr. Sajjan Singh

For Respondent(s)

: Mr. Karan Singh Rajpurohit, AAG,  
Mr. Vipul Singhvi, Mr. Shreyansh  
Mehta, Mr. Surendra Singh Gaguda,  
Ms. Urvashi Vaya

**HON'BLE MR. JUSTICE VIJAY BISHNOI**  
**HON'BLE MR. JUSTICE MANOJ KUMAR GARG**

**Judgment / Order**

**02/01/2020**

Learned counsel for the parties seek some time to address the issue regarding the grant of citizenship to the persecuted minorities of neighbouring countries in the light of the Citizenship (Amendment) Act, 2019, which came into force on 12<sup>th</sup> December, 2019. Time prayed for is granted.

List the matter on 3.2.2020.

**(MANOJ KUMAR GARG),J**

**(VIJAY BISHNOI),J**

mstrathore/-